

Shri Mohiuddin: I am not aware of any proposal for special consideration at this stage.

Shri Warrior: May I know whether the Government's attention has been drawn to the fact that even food articles from other parts, especially fish from Bombay, brought to Delhi by air are sold at exorbitant prices because of these high freight charges?

Shri Mohiuddin: Yes, Sir; the carriage by air is more costly than carriage by train, and it will naturally raise the prices of commodities transported by air.

Shri Palaniyandy: May I know whether the Government will come forward with proposals to reduce the rates wherever they have increased the passenger fares abnormally even twice?

Shri Mohiuddin: I am not aware of any abnormal increase so far.

Shri M. B. Thakore: May I know whether it is a fact that the freight rates charged by I.A.C. are higher than those charged by the airlines of other countries?

Shri Mohiuddin: I think, Sir, broadly, that is not correct.

Distribution of Krishna River Waters

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*1827. { **Shri Sugandhi:**
Shri Agadi:
Shri Wodeyar:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether Krishna River water distribution has been made for Koyana Project of Bombay Government, Upper Krishna Project of Mysore State and Nagarjunasagar Project of Andhra Pradesh; and

(b) if so, on what basis?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) and (b). The allocation of Krishna waters to the States of Bombay, Hyderabad, Madras and Mysore was made by the

Planning Commission in its award of 1951. Consequent on the reorganisation of States in November, 1956, certain changes have been made in the territories of the States, necessitating suitable adjustments in the 1951 Award.

The matter is under examination in consultation with the States and it is proposed to convene an inter-State conference shortly to settle this matter.

Shri Sugandhi: It is nearly four years since the States were reorganised. May I know why allocations have not been made even after four years? May I know why the matter is being delayed?

Shri Hathi: The matter is being delayed because we have to get all the information from the various reorganised States. Some of the records are not available in the States, and that takes time to collect.

Shri Yadav Narain Jadhav: May I know whether the average rainfall and the present irrigation facilities will be taken into consideration while making the allotment of water?

Shri Hathi: All that was taken into consideration in the 1951 Award.

Shri Mahagaonkar: May I know when this inter-State conference will be called?

Shri Hathi: Shortly.

Shri Basappa: May I know whether while allocating the shares of Krishna waters the needs of the valley and the needs of the Krishna Basin will be given first preference, whether the irrigation needs of the Mysore area of the Krishna Basin will be fully met and the aids given to the different projects fully assessed? May I also know why administrative sanction has not yet been given to the Malaprabha project which is connected with this Krishna river, while the Koyna project and the Nagarjunasagar project are going ahead in full swing? Also, Sir, may I know whether it is true that in the Mysore State Assembly an

assurance was given by the P.W.D. Minister that this will be taken up very soon?

Shri Hathi: The question whether the Malaprabha project should be taken up in the Second Plan depends upon this investigation. The project will have to be examined. With regard to the other part of the question, whether the needs of the State will be taken into consideration, that was taken into consideration in 1951 when the Award was given, and now it is only a readjustment having regard to certain territories having gone from one State to another. It will only be a readjustment of waters on the basis of transfer of territories from one State to another.

Shri Basappa: May I know whether there are complaints about the allocation of waters under the 1951 Award?

Shri Hathi: It is not a question of there being complaints. For example, one of the States then was Hyderabad. Now Hyderabad State is no longer there—it is Andhra plus some other territories, Bombay has some territories from Mysore and so on. So adjustments have to be made even if there is no complaint.

Shri Rami Reddy: Is it not a fact that these allocations are revised only in a period of 20 years? If so, may I know the exact reason as to why the allocations are now sought to be revised? Is it because there are some powerful influences asking for greater allocations?

Shri Hathi: The position is like this. Originally, the parties to the allocation were Bombay, Mysore and Hyderabad, and also Madras. Hyderabad State is now no longer there and the various projects which were included in Hyderabad are now transferred to Mysore, Andhra and Bombay. Certain things in Madras now go to Mysore. Therefore an adjustment has to be made and we cannot wait for a period of 20 years.

Shri Viswanatha Reddy: Is it a fact that waters available in Krishna will

be sufficient for all the States for the next 100 years; if so, may I know what exactly is the difficulty in the re-allocation of these waters to the States?

Shri Hathi: According to the demands of the States it seems that the water available in Krishna is not sufficient to meet the needs of the States. If you total up the demands of the States for waters, that exceeds the total yield.

Shri Viswanatha Reddy: Has there been any physical verification to find out the factual position of the waters?

Shri Hathi: Actually, that is why it has taken four years.

Shri Basappa: May I know whether there will be surplus water available after allocating to these three States for taking outside Krishna Basin?

Shri Hathi: That all depends upon the investigation, I cannot say now.

Voluntary Organisations

*1828. **Shrimati Manjula Devi:** Will the Minister of Community Development and Co-operation be pleased to state:

(a) whether the sub-Committee appointed by the Staff Conference of the Development Commissioners did not accept the suggestion of maintaining *status quo* regarding voluntary organisations and insisted on the placing of organisations under the Rural Panchayats; and

(b) whether the integration of Social Welfare Board and other voluntary organisations with Panchayats will be done on All India or State basis?

The Deputy Minister of Community Development and Cooperation (Shri B. S. Murthy): (a) and (b). The Staff Conference of Development Commissioners recognised the need for a review of the programme for women and children so as to fit it into the pattern of Panchayati Raj,